

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 1583/93
M.P. 2101/93

DATE OF DECISION 4.8.93

Sh. Chaman Prakash & Ors. Petitioners

V/s.

U.O.I.

... Respondents

FOR THE APPLICANT

.. Sh. V.P. Sharma, counsel

FOR THE RESPONDENT

.. None appeared.

CORAM

Hon'ble Sh. I.K.Rasgotra, Member(A)
Hon'ble Sh.B.S. Hegde, Member(J)

JUDGEMENT (ORAL)

(delivered by Sh. I.K.Rasgotra, Member(A))

Ld.counsel for the petitioner submits
that he would like to withdraw the O.A. Accordingly,
O.A. is dismissed as withdrawn. He is however, at
liberty to approach this tribunal as and when
required, if so advised in accordance with law.

B.S. Hegde
(B.S. HEGDE)
MEMBER(J)

I.K. Rasgotra
(I.K. RASGOTRA)
MEMBER(A)

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